



2026:AHC:24548

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 473 of 2026

Mahendra Kumar And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 15 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arpit Malviya, Awadhesh Kumar Malviya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"(a) To, issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to expedite the restoration application no.0001 of 2025 Computerized case No. 202554142960100001 (Mahendra and other Vs. Ramji and others), under section 12 of U.P.C.H. Act, pending before respondent no.2, within stipulated period."

3. It has been submitted that the matter is pending consideration for a substantial period of time, despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

February 4, 2026
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(Dinesh Pathak,J.)